

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2854
ANSWERED ON:09.08.2001
VIOLATION OF SAFETY MEASURES
RAVINDRA KUMAR PANDEY

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have received any complaints by the railway for violation of safety rules during the last three years and upto June, 2001 by the each Zonal Railways;

(b) if so, the details thereof, Zone-wise and Division-wise; and

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS AND PARLIAMENTARY AFFAIRS (SHRI O. RAJAGOPAL)

(a) to (c) Safety in railways is given the highest importance and efficient and safe functioning of railway system depends upon correct following of laid down safety rules. Violation of safety rules is highlighted by CRSs and by accident inquiry committees, in their inquiry reports. In addition to above, violation of safety rules are also highlighted by officers and supervisors in their inspection notes as detected by them during the course of their inspections on Zonal Railways. This is a continuous and ongoing process. Staff found violating safety rules in the course of their working are counseled/warned or even taken up in serious cases as deemed fit. Cases of violation of rules culminating in accidents are taken up under disciplinary and appeal rules (D&AR) and appropriate punishment is awarded. Modifications/changes in rules is a continuous and ongoing and these are carried out as and when required, in consultation with the Ministry of Law.